

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

IN

Original Application No. 153 of 2020

Suo Motu – Based on the News item in the
Times of India Newspaper,
Chennai Edition dated 30.07.2020,
“Raw Sewage, Encroachments continue to threaten Lake”

...Applicant

Vs.

The Chief Secretary to Govt. of Tamil Nadu,
Govt Secretariat, Fort St. George,
Chennai, Tamil Nadu and others

...Respondents

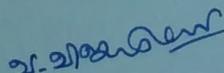
STATUS REPORT BY GREATER CHENNAI CORPORATION

IN O.A. No. 153 OF 2020

I, V. Vijayakumari D/o. of Mr. S. Varadarajan, Hindu, aged about 57 years, the Zonal Officer, Zone – VII, Greater Chennai Corporation, having office at Chennai Thiruvallur High Road, Opp Dunlop, Chennai – 600 053, do hereby solemnly affirm and sincerely submit as follows.

1. I am working as the Zonal Officer, Zone – VII in the Greater Chennai Corporation and filing this report on behalf of the Commissioner, Greater Chennai Corporation and hence I am well acquainted with the facts and circumstances of the case.

2. I respectfully submit that this Hon'ble Tribunal has taken a Suo Moto case on the paper publication in O.A. No. 153 of 2020 (SZ) and has passed an order dated 11.08.2021 as follows:

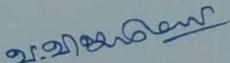

**Zonal Officer
Zone-7 (Ambattur)
Greater Chennai Corporation
Chennai-600 053**

“...3. In the meantime, we came across another newspaper report published in Dinamalar, Chennai Edition dated 26.07.2021, under the caption “Korattur Lake is ruined by industrial waste”. So, we advanced the hearing as per order dated 30.07.2021 and directed the same committee which has been constituted Page 3 of 5 by this Tribunal in this case to go into the issue and also directed them to submit a detailed report to this Tribunal, after considering the latest newspaper report mentioned above as well and posted the case to its original date i.e. 11.08.2021.

3. I respectfully submit that as per the Dinamalar News complaint on 26.07.2021 as published stating that the Korattur Lake is polluted due to industrial wastages and certain steps have been taken to prevent the dumping or letting out of industrial waste into the Korattur Lake.

4. I respectfully submit that in this regard the existing place for dumping the garbage has been selected by Ambattur Industrial Estate Manufacturers Association (AIEMA) and the said place has been utilised for garbage transfer place. The officials of the Greater Chennai Corporation and SIDCO have jointly decided and the place has been shifted to South phase of SIDCO at Plot Nos. 2,3,4 near the 3MLD STP, South Phase, SIDCO Industrial Estate Ambattur, Chennai – 600 058. Now all the Industrial Estate Manufacturers will store their industrial waste in the designated location.

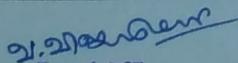
5. I respectfully submit that the Greater Chennai Corporation collects the garbage measuring a quantity of 25 to 30 MT waste daily from the above mentioned location and disposes it in Kodungaiyur Dump yard. I further submit that a Precast Concrete Slab has been constructed


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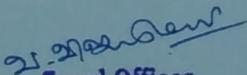
around the dumping of waste in said location to prevent the waste from mixing into the Korattur Lake.

6. Subsequently the complete action take plan by the Greater Chennai Corporation is submitted here with:

S. No.	Description of issues	Action plan for the issues	Current Status
1.	Action Plan with time schedule to implement on municipal solid waste received from the Ambattur SIDCO industrial estate and collect the municipal solid waste in Ambattur industrial estate from where it is stored by CAIIUC and dispose the same in proper way	<ul style="list-style-type: none"> ➤ Now SIDCO industrial estate has identified permanent place for collection of garbage within their own jurisdiction. ➤ GCC and SIDCO officials have jointly inspected the site. CAIIUC has agreed to collect and store the garbage in this place. ➤ From 3rd week of August onwards GCC will commence the disposal from the designated location. 	Completed
2.	Removal of municipal solid waste in residential areas located in and around Ambattur Lake surplus canal and to avoid dumping of municipal solid waste into the Ambattur Surplus Canal	<ul style="list-style-type: none"> ➤ Greater Chennai Corporation has identified household in residential area in and around the Ambattur Surplus Canal. Details as follows: Annai Sathya Nagar - 362 Households Sivananda Nagar - 305 Households MKB Nagar - 320 Households. ➤ Door to door Collection is being carried in these areas by deploying 3 tricycles at 3 trips per day. ➤ Door to door Collection is intensified by giving awareness to the 	Completed


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		<p>individual houses and being continuously monitored by maintaining registers.</p> <ul style="list-style-type: none"> ➤ IEC activities were conducted by way of rallies and issuing pamphlets to all the houses. ➤ Removal of garbage in the surplus canal is completed by deploying Robotic earth mover. ➤ As per the Solid Waste Management By Laws, GCC has formulated penalty for throwing garbage in public and private place/littering from vehicles, littering in water bodies etc., Which will be implemented after Gazatte Publications. 	
3.	<p>Also ensure that the proper collection, segregation and disposal of municipal solid waste in the private industrial estates such as TASS industrial estate, Patavatamman estate and Tiny Shed.</p>	<ul style="list-style-type: none"> ➤ TASS industrial estate covers an area of around 20 acres with 285 industries. ➤ Removal of Municipal Solid waste inside the TASS industrial is being carried out through TASS Industrial Estate Welfare Association by engaging maintenance contractor. ➤ Garbage generation in TASS Industrial estate is around 4.5 MT per day and this is being dumped in Greater Chennai Corporation Transfer Station, Athipet. ➤ Regarding removal of 	<p>Completed</p>


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		<p>municipal solid wastes from Padavatamman Esate and at Tiny sheds, GCC has identified around 118 industries in this area.</p> <p>➤ Door to door collection and disposal of garbage was commenced in this area since 12.02.2021.</p>	
4.	<p>The Secretary, Micro Small & Medium Enterprises Department expressed that damage has been caused to the sewerage pipeline while works carried out by the Chennai Corporation and lead that to sewerage discharge into Ambattur surplus canal. The Commissioner, Greater Chennai Corporation expressed that the rectification work will be undertaken and will be completed within 15 days in co-ordination with SIDCO.</p>	<p>➤ In North Phase all damage sewer lines were rectified.</p> <p>➤ In South Phase all damage sewer lines were rectified.</p>	Completed

It is therefore respectfully prayed that this Hon'ble Court to be pleased to pass such other further order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

Solemnly affirm that Chennai)

On this the 20th day of December 2021)

And signed his name in my presence)

S. S. Senthil
Zonal Officer
 Zone-7 (Ambattur)
 Greater Chennai Corporation
 Chennai-800 053

Asst (2291/2019)
 119 Addl Law chambers,
 High Court,
 Advocate::Chennai Ch-104.

**NATIONAL GREEN TRIBUNAL
CHENNAI:: (SOUTHERN ZONE)**

O. A. No. 153 of 2020

STATUS REPORT

M/s. P.T. Ramadevi

Enroll No.1732/2000

COUNSEL FOR RESPONDENT